

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item 41
CA No.143/19
IA No.904/20, 1003/2022, 1014/2022, 531/2023**

In

**CP(IB) No.136/Chd/Pb/2017
(Admitted)
Under Section 7 & 19, 42, 60(5), IBC 2016
43 and 66 IBC 2016 &
U/Regulation 44(2) IBBI, 2016**

In the matter of:-

UCO Bank

...Petitioner/Financial Creditor

Vs.

Oswal Spinning & Weaving Mills Ltd.

...Respondent/ Corporate Debtor

Present:- Mrs. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma and Mr. Salina Chalana, Advocate for respondent No.1 in CA No.143/2019, respondent No.1, 3 to 5 in IA No.904/2020, for respondent No.1, 3 to 13 in IA No.1003/2022 as well as in IA No.1014/2022.
Mr. Manish Jain with Ms. Divya Sharma, Advocates for the applicant in IA No.904/2020.
Mr. G.S. Sarin, PCS for the applicant in CA No.143/2019 as well as in IA Nos.1003/2022, 1014/2022, 531/2023.
Mr. Karanveer Jindal, Advocate for the respondent No.3 in IA No.904/2020, for respondent No.2 in IA No.1003/2022 and for respondent No.2 in IA No.1014/2022.

IA No.904/2020

The learned counsel for the respondent is directed to share the email address of the LRs of Rajpal Oswal-respondent No.2 within one week. Written submission on behalf of the applicant has been filed vide diary No.873/9 dated 19.03.2023. The same is taken on record. List on 25.05.2023.

IA No.1003/2022

The amended memo of parties has been filed vide diary No.01883/4dated 07.03.2023 and affidavit of service has been filed by the liquidator vided diary No.01883/3 dated 09.03.2023 are taken on record. Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List on 25.05.2023.

IA No.531/2023

This application has been filed for seeking extension of time to conclude the liquidation process. Compliance affidavit has been filed by the liquidator vide diary No.00475/01 dated 17.03.2023 is taken on record. It is seen that the SCC in its meeting dated 14.03.2023 has advanced the proposal for seeking extension of the liquidator period of the Corporate Debtor which ended on 08.02.2024 is hereby allowed and this application is disposed of accordingly.

IA No.1014/2022

This is an application filed under Section 66 of the IBC. Heard. Issue notice of this application to the respondent except respondent No.2. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent-ROC at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent-ROC is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 25.05.2023.

CA No.143/2019

List on 25.05.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

April 19, 2023
PRF

Sd/-

(Harnam Singh Thakur)
Member (Judicial)